ACT No. II of 1892.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL. (Received the assent of the Governor General on the 29th January, 1892.)

An Act to validate certain marriages solemnized under Part VI of the Indian Christian Marriage Act, 1872.

WHEREAS provision is made in Part VI of the Indian Christian Marriage Act, 1872, for the XV of 1872. solemnization of marriages between persons of whom both are Native Christians, but not of marriages between persons of whom one only is a Native Christian;

And whereas persons licensed under section 9 of the said Act have in divers parts of British India, through ignorance of the law, permitted marriages to be solemnized in their presence under the said Part between persons of whom one is a Native Christian and the other is not a Native Christian;

And whereas it is expedient that such marriages, having been solemnized in good faith, should be validated;

It is hereby enacted as follows:-

1. This Act shall come into force at once.

2. In this Act the expression "Native Christian"

has the same meaning as in the Indian Christian Marriage Act, 1872.

Validation of irregular marriages.

Commencement.

Definition.

3. All marriages which have already been solemnized under Part VI of the Indian Christian Marriage Act, 1872, between persons of whom one only was a XV of 1 Native Christian, shall be as good and valid in law as if such marriages had been solemnized between persons of whom both were Native Christians:

XV of 18

 ${f Provided}$

Provided that nothing in this section shall apply to any marriage which has been judicially declared to be null and void, or to any case where either of the parties has, since the solemnization of such marriage and prior to the commencement of this Act, contracted a valid marriage.

4. Certificates of marriages which are declared by Validation of the last foregoing section to be good and valid in law, and register-books, and certified copies of true and marriages. duly authenticated extracts therefrom, deposited in compliance with the law for the time being in force, in so far as the register-books and extracts relate to such marriages as aforesaid, shall be received as evidence of such marriages as if such marriages had been solemnized between persons of whom both were Native Christians.

5. References in this Act to the Indian Christian Application Marriage Act, 1872, shall, so far as may be requisite, of Act to marriages be construed as applying also to the corresponding under Act portions of the Indian Marriage Act, 1865.

of 1872.

f 1865.

of 1865.

6. If any person licensed under section 9 of the Penalty for said Act to grant certificates of marriage between solemnizing irregular Native Christians shall at any time after the com- marriages. mencement of this Act solemnize or affect to solemnize any marriage under Part VI of the said Act or grant any such certificate as therein mentioned, knowing that one of the parties to such marriage or affected marriage was at the date of such solemnization not a Christian, he shall be liable to have his license cancelled, and in addition thereto he shall be deemed to have been guilty of an offence prohibited by section 73 of the said Act, and shall be punishable accordingly.